

I/345915/2024

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Srinagar/Jammu

Notification

Jammu, the 15th of February, 2024

S.O 104 In exercise of the powers conferred as contained in sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint the following Officers to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their respective territorial jurisdiction of District Poonch.

S.No.	Name of the Officer (Mr./Ms.)	Designation	Jurisdiction/Place of posting
01	Mohd Farooq ,JKAS	SDM	Surankote
02	Imran Rashid, JKAS	SDM	Mendhar
03	Ashfaq Hussain ,Jr.JKAS	Tehsildar	Mandi
04	Shahid Iqbal	Tehsildar	HQA to DC Poonch
05	Azhar Majid,JKAS	Tehsildar	Haveli

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

Dated: -15- 02-2024

No. LAW-Powr/15/2021-10

Copy to the:-

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Jammu.
- 3) Secretary to Government, Revenue Department.
- 4) District Magistrate Poonch. This is with reference to letter No. DMP/J/3795-98 Dated: - 07-02-2024.
- 5) General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
- 6) All Concerned officers .
- 7) SO Section, Department of Law, Justice and Parliamentary Affairs.
- 8) Incharge Website

(Shamim Ahmad Wani)
Senior Law Officer

Department of Law, Justice and P.A